

V23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1251/94

Date of Order: 26.10.94

BETWEEN:

B.Niranjan .. Applicant.

AN D

1. The Senior Divisional Mechanical Engineer, (Power), South Central Railway, Sanchalan Bhavan, Secunderabad.
2. The Additional Railway Manager (BG), S.C.Railway, Sanchalan Bhavan, Secunderabad.
3. The Divisional Railway Manager (BG), S.C.Railways, Sanchalan Bhavan, Secunderabad.
4. The Chief Operating Manager, S.C.Railways, Sanchalan Bhavan, Secunderabad.
5. The General Manager, S.C.Railways, Rail Nilayam, Secunderabad. .. Respondents

Counsel for the Applicant .. Mr.N.Krishna Rao

Counsel for the Respondents .. Mr.D.F.Paul

CORAM:

HON'BLE SHRI A.V.HARIDASAN : MEMBER (JUDL.)

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

1:30..

Copy to:

1. The Senior Divisional Mechanical Engineer, (Power), South Central Railway, Sanchalan Bhavan, Secunderabad.
2. The Addl.Railway Manager (BG), South Central Railway, Sanchalan Bhavan, Secunderabad.
3. The Divisional Railway Manager, (BG), South Central Railway, Sanchalan Bhavan, Secunderabad.
4. The Chief Operating Manager, South Central Railway, Sanchalan Bhavan, Secunderabad.
5. The General Manager, South Central Railway, Railnilayam, Secunderabad.
6. One copy to Mr.N.Krishna Rao, Advocate, CAT, Hyderabad.
7. One copy to Mr.D.Francis Paul, SC for Railways, Hyderabad.
8. One copy to Library, CAT, Hyderabad.
9. One spare copy.

YLKR

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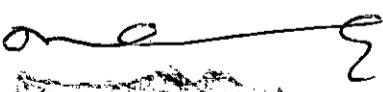
... 2 ...

O.A.No. 1251/94

Date of Order: 26.10.94

X' As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

The applicant who was a Driver under the SC Railway was removed from service as a penalty after a DAR Proceedings. This order of removal was altered to one of compulsory retirement and he was retired compulsorily in 1992. The applicant submitted a representation to the respondents seeking employment assistance to one of his family members on the ground that he has been driven to poor financial circumstances by the retirement. It is because he did not get any reply from the respondents that he has filed this application praying for a direction to the respondents to provide a suitable job to one of the family members. Having perused the application and having heard the response counsel we find that there is nothing in this case which requires deliberation. There is no scheme/rule which provide for appointment of a member of the family of a railway servant who has been retired compulsorily as a punishment for misconduct. Therefore, there is no legitimate claim for the applicant for a direction to the respondents for appointment to any of the family member. Hence the application is rejected under Section 19 (3) of the Administrative Tribunals Act. There is no order as to costs.

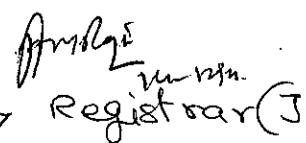

(M.R. RANGARAJAN)
Member (Admn.)


(A.V. HARIDASAN)
Member (Judl.)

Dated: 26th October, 1994

(Dictated in Open Court)

sd


Deputy Registrar (J)

contd..

Typed by

Composed by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(R)

DATED: 26.10.94

ORDER/JUDGMENT.

M.A/R.P/C.P.No.

D.A.NO. 1251/94 ⁱⁿ

T.A.NO.

~~Admitted and Interim Directions issued.~~

~~Allowed.~~

~~Disposed of with Direction.~~

~~Dismissed.~~

~~Dismissed as withdrawn~~

~~Dismissed for default~~

~~Rejected/Ordered~~

~~No order as to costs.~~

YLR

